

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO:II**

SPECIAL BENCH(Video Conference)

**CORAM: HON'BLE MADAN BHALCHANDRA GOSAVI – MEMBER JUDICIAL
HON'BLE DR.BINOD KUMAR SINHA-MEMBER TECHNICAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 15.07.2021 AT 12:30 PM THROUGH VIDEO CONFERENCE

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA(IBC)/319,323,324&339/2021 & IA No.745,968&1205/2020 & IA(IBC)/99,119,237,265,275&280/2021 in CP(IB) No.744/7/HDB/2018
NAME OF THE COMPANY	Leesa Lifesciences Pvt Ltd
NAME OF THE PETITIONER(S)	DR.S.K.Srihari Raju
NAME OF THE RESPONDENT(S)	Leesa Lifesciences Pvt Ltd
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Counsel for RP is present in person. Mr. S. Ravi, Senior Counsel and Counsel for one of the members of the COC present via video conference.

IA 968/2020 has already been disposed of.

IA 1205/2020 is filed by Unsuccessful Resolution Applicant in IA 968/2020. Since IA 968/2020 is disposed of, this IA becomes infructuous and stands disposed of.

IA 119/2021 – We heard Learned Counsel for Applicant. He submits that his application is rejected because it was submitted four minutes late when the COC meeting was held for considering the Resolution Plan. We would like to hear this IA alongwith IA which has been filed for approval of the Resolution Plan.


While considering the approval of the Resolution Plan, we allow all objectors including some members of the COC to raise objections in that.

All IAs alongwith IA filed for approval of the Resolution Plan shall be heard together.

Matter stands adjourned to 04.08.2021.


MEMBER (T)

Syamala


MEMBER(J)